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O.A.No.802/06

ORDER DATED: 24.11.2006

Heard Mr. B.S.Tripathy, Ld. Counsel for the Applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

The Applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 praying for regularization of his services in any Group-D post, without exhausting the departmental remedies available to him. Ld. Counsel for the Applicant says that he is shortly submitting representation to DD,ARC Charbatia. This matter being premature and as agreed to by Ld. Counsels for both the parties, this O.A. is disposed of at admission stage with liberty to the Applicant to submit representation within a period of 10 days and on receipt of the same, DD, ARC Charbatia (Respondent No.3) shall dispose of the same on merit within a period of two months.

This order is without prejudice to the claim of limitation.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to Ld. Counsels for both the parties.

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MEMBER (ADMN.)